

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.243/GT/2017**

Subject : Petition for determination of tariff of Bongaigaon Thermal Power Station (3 x 250 MW) for the period from date of commercial operation of Unit-I (1.4.2016) to 31.3.2019

Petitioner : NTPC Ltd.

Respondent : Assam PDCL & ors

Date of hearing : **14.5.2019**

Coram : Shri P.K.Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S.Jha, Member

Parties present : Shri Prashant Chaturvedi, NTPC  
Shri Rohit Chhabra, NTPC  
Shri K.Goswami, APDCL  
Shri B.Medhi, APDCL  
Ms. Ritika Singhal, Advocate, FINER (Objector)  
Ms. Surabhi Pandey, Advocate, FINER (Objector)  
Shri Parinay Deep Shah, Advocate, FINER (Objector)  
Shri H.M.Sharma, Individual consumer

**Record of Proceedings**

During the hearing, the representative of the Petitioner submitted that Unit-III of the generating station has been declared under commercial operation on 26.3.2019. Accordingly, the representative prayed that the Petitioner may be permitted to amend the petition taking into account the actual figures up to COD of Unit-III.

2. The representative of the Respondent, APDCL prayed for grant of time to file its reply to the amended petition. The learned counsel appearing for the Objector, FINER requested that the Petitioner may be directed to serve copy of the amended Petition, to enable it to file its comments in the matter. Similar submissions were made by Shri H.M.Sharma, individual consumer (appearing on behalf of Ms. Mallika Sharma Bezbaruah).

3. The Commission directed the Petitioner to file amended petition on or before **1.7.2019**, with copy to the Respondents/Objectors, taking into account the audited figures upto the actual COD of the generating station, along with the following additional information:

*(i) Original scope of work (detailed in DPR and project proposal approved by the Board) consisting of relevant details like cost, quantity etc pertaining to each item of work; and*



*(ii) Balance scope of work within original scope of work, as on COD of the station, consisting of relevant details like cost, quantity etc pertaining to each item of work*

4. The Commission directed the respondents / objectors to file their replies / comments, on or before **15.7.2019**, with advance copy to the Petitioner, who shall file its rejoinder, if any, on or before **22.7.2019**. Pleadings shall be completed by the parties within the due dates.

5. Matter shall be listed for hearing in due course for which separate notice will be issued to the parties.

**By order of the Commission**

**Sd/-  
(B.Sreekumar)  
Dy. Chief (Law)**

